

Government of Jammu and Kashmir  
Home Department  
Civil Secretariat, Jammu/Srinagar

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Phone.No. 0191-2547169-(J)  
0194-2506262-(S)

NOTIFICATION

Srinagar, the 22<sup>nd</sup> September, 2020

S.O -295 Whereas, on 04-3-2019 Police Station Kralgund received reliable information that some individuals associated with banned organization (JeI) were involved in unlawful activities carried within the jurisdiction of Police Station Kralgund; and

2. Whereas, a Case FIR No. 10/2019 U/S 10, 13 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Kralgund and investigation was set into motion; and

3. Whereas, during the course of investigation site plan of place of occurrence was prepared, statement of witnesses acquainted with the facts and circumstance of the case were recorded under the relevant provisions of law; and

4. Whereas, during the course of investigation it was established that the Jammata-i-Islami organization was banned by the Government of India on 28-2-2019 through a gazettee notification; and

5. Whereas, during investigation one accused namely Gh. Qadir Lone S/O Gh. Mohammad Lone R/O Ananwan Kralgund was

found affiliated with JeI organization. Subsequently the accused was arrested and during search three letter pads of banned organization Jammat-e-Islami were recovered from his possession; and

6. Whereas, during investigation it was revealed that despite notification issued by the Government declaring Jammat-e-Islami a banned organization the accused person was found instigating/ provoking the general public especially youth against the sovereignty and integrity of India under the banner of the banned organization (JeI); and

7. Whereas, on the basis of investigation, statement of witnesses recorded and other evidences collected, the investigating officer has prima facie established involvement of the accused for commission of offences punishable Under Section 10, 13 of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of the accused	Offence.
1	Gh. Qadir Lone S/O Gh. Mohammad Lone R/O Ananwan Kralgund	10,13 ULA (P) Act.

5. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

6. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for his prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence punishable under section 10, 13 ULA (P) Act, in the case FIR No. 10/2019 of Police Station Kralgund.

By order of the Government of Jammu & Kashmir.

Sd/-

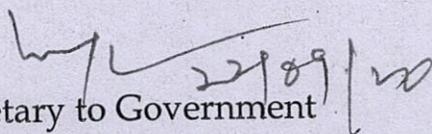
Principal Secretary to Government  
Home Department.

No:-Home/Pros/109/2019

Dated:-22-09-2020

**Copy to the:-**

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Special Secretary to Government  
Home Department.